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(2022) 02 DEL CK 0134

In the Delhi High Court

Case No : Civil Writ Petition No. 2269 Of 2022, Civil Miscellaneous Application No. 6525 Of 2022

Vijay Kumar — APPELLANT

Vs

Union Of India & Ors — RESPONDENT

Date of Decision : 07-02-2022

Acts Referred:

Citation : (2022) 02 DEL CK 0134

Hon'ble Judges : Manmohan, J;Navin Chawla, J

Bench : Division Bench

Advocate : Ashok Mohapatra, Arti Bansal

Final Decision : Disposed Of

Judgement

Manmohan, J

1. The hearing has been conducted through video conferencing.

2. Present writ petition has been filed seeking directions to the Respondents to release the increment which was due to the Petitioner from the Year 2005 after the punishment of stoppage of one increment for the period of three years was over.

3. Learned counsel for the Petitioner states that the Petitioner, who is in CRPF, while posted as CT (GD) at Berpather Tea Estate (Assam) in March, 1999 allegedly committed disobedience of orders and other misconduct.

4. He states that the Petitioner was suspended and dismissed from the service. However, subsequently in appeal the punishment was reduced to minor punishment of stoppage of one increment for three years and the Petitioner was reinstated in his previous post vide order dated 2nd August, 2001.

5. He states that subsequently, after one increment was stopped in compliance with the punishment, the Petitioner reminded the Respondents to release his increment due from 2005, however, the same has still not been paid.

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6. He states that due to the non-grant of increments, the Petitioner has been adversely affected financially and the multiple representations preferred by the Petitioner seeking release of his increments have been in vain.

7. Issue notice. Ms. Bansal, Advocate prays for some time to obtain instructions.

8. However, keeping in view the limited relief sought, the present writ petition is disposed of by directing the Petitioner to make a comprehensive representation to Respondent No.2 i.e., The Commandant, 27 Bn. Central Reserve Police Force, Bawana, Delhi, within two weeks. In the event, such a representation is made within the stipulated time, the same shall be decided by Respondent No.2 by way of a reasoned order and in accordance with law within a further period of four weeks.

9. With the aforesaid direction, the present writ petition along with pending application stands disposed of.

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